

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

STARRED QUESTION NO:345
ANSWERED ON:17.12.2014
FAKE ELECTRONICS PRODUCTS
Maadam Smt. Poonamben Hematbhai

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether widespread sale of fake/duplicate electronic products has been reported in the country;
- (b) if so, the details thereof including the estimated market of such products;
- (c) Whether any study has been conducted on the issue and if so, the details thereof;
- (d) whether the Government has set up any regulatory mechanism to contain the fake products and if so, the details thereof; and
- (e) the corrective measures taken by the Government in this regard?

Answer

MINISTER FOR COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

(a) to (e): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 345 FOR 17.12.2014 REGARDING FAKE ELECTRONIC PRODUCTS

(a): There have been reports of sale of fake / duplicate items for some electronic products.

(b) and (c): While separate study for electronics products is not available, according to a study conducted in 2014 by Associated Chambers of Commerce and Industry of India (ASSOCHAM), for all counterfeit products the counterfeit market is growing twice as fast as the market for genuine products. The present size of counterfeit products in India is five percent of the overall market size and growing at a rate almost double to that of genuine products. is worth over Rs. 2,500 crores which is likely to grow to Rs. 5,600 crores in next year.

(d) and (e): The Department of Electronic and Information Technology (DeitY) had notified "Electronic and IT goods (Requirements for Compulsory Registration) Order, 2012" under Compulsory Registration Scheme of Bureau of Indian Standards (BIS). The order mandated that fifteen electronic and IT goods be tested for meeting Indian Safety Standards. In November 2014, DeitY has notified additional fifteen electronic items under this order.

Consequent to the said notification, any manufacturer / importer selling the aforesaid electronic products in India can do so only after getting the products tested from BIS recognized laboratory to demonstrate compliance to specified Indian Safety Standards and, thereafter, getting the product registered with BIS.